

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 126
Appeal No. 846/252/ND/2019

IN THE MATTER OF:

Income Tax Officer	...	Appellant
Vs.		
RoC (M/s Proactive Digital Media Pvt. Ltd.)	...	Respondent

Order under Section 252.

Order delivered on 16.07.2021

Coram:

SHRI P. S. N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	:	Mr. Zoheb Hossain, Sr. St. Counsel Mr. ParthSemwal, Mr. Vipul Agrawal, Jr. St. Counsels Ms. Sangha Shree Nath, Adv.
For the ROC	:	

ORDER

Heard the submissions made by the Learned Proxy-Counsel for the Income Tax Department. Let e-notice be served on all the respondents except ROC. Post the matter on **15.09.2021**.

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P. S. N. PRASAD
MEMBER (JUDICIAL)